

SHRI MADHU LIMAYE (Banks):
Why not?

श्री मधुलकर लिमये : वह आरोप लगाना गया था कि वह फेजई लेटर था और उनका मामला ट्रिप्लिथेन कमेटी में जाना चाहिए था। वह भी सबहमम्यन ने कहा है। हम इस चुनौती को स्वीकार करने के लिये तैयार हैं।

MR. SPEAKER: It cannot be raised as a privilege. Mr. Subramaniam had read it out.

SHRI SHYAMNANDAN MISHRA (Begusarai): You may hear us for a while.

MR. SPEAKER: I will hear everybody.

It cannot come in the form of a privilege motion, whatever it is.

The Prime Minister wrote to him. He has said that it was suggested to him by the Department that he should produce the original so that it can be further investigated. It was stated by Shri Raj Narain that the letter was not received by him. But they have produced the letter dated 11th November 1974. (Interruptions). If you dispute it, it cannot be a privilege.

SHRI SHYAMNANDAN MISHRA: We made a special request to you in writing yesterday. (Interruptions)

सच्यवक महोदय : आपने पहले इसके बारे में कह दिया है। आप को मेरी कृपित के बाद भी कुछ कहना है ?

श्री श्यामनन्दन मिश्र : हमने कल धाराकी लिख कर भेजा है। उसको आप देख लें।

If they want to make an issue of it, we are prepared for that. The issue will be joined.

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सच्यवक महोदय : त्रिप्लेथेन के तीर पर नहीं जा सकता है।

I have very carefully considered it. It cannot be raised as a question of privilege.

SHRI SHYAMNANDAN MISHRA: This is a question of privilege. Let me make my submission.

MR. SPEAKER: Not after my ruling. I am sorry. I have given my ruling. I am not allowing any one.

There can be no point of order on my ruling. I have heard you all. I have given my ruling. I have studied everything. There is no question of privilege. I am sorry. I cannot allow any one to speak after I have given my ruling. Now Papers Laid. (Interruptions).

12.35 hrs.

PAPERS LAID ON THE TABLE

REVIEW₂ AND ANNUAL REPORT₂ OF INDIAN DRUGS AND PHARMACEUTICAL LIMITED, NEW DELHI, FERTILIZERS AND CHEMICALS TRAVANCORE LTD., AND PYRITES, PHOSPHATES AND CHEMICALS LTD., FOR 1973-74 AND AUDIT REPORTS THEREON AND REPORTS AND RECOMMENDATIONS OF COMMITTEE ON DRUGS AND PHARMACEUTICAL INDUSTRY

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):
I beg to lay on the Table:

(1) A copy each of the following paper₂ (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

(a) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1973-74.

[Shri K. R. Ganesh]

(i) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9667/75].

(b) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore, Limited, for the year 1973-74.

(ii) Annual Report of the Fertilizers and Chemicals Travancore Ltd., for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9668/75].

(c) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1973-74.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9669/75].

(2) (i) A copy of the Report of the Committee on Drugs and Pharmaceutical Industry.

(ii) A copy of the Recommendations (Hindi and English versions) regarding the report of the Committee on Drugs and Pharmaceutical Industry.

(iii) A copy of the Recommendations (Hindi Versions) made by the Committee on Drugs and Pharmaceutical Industry.

(iv) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the complete Report of the Committee on Drugs and Pharmaceutical Industry, in Hindi. [Placed in Library. See No. LT-9670/75].

REVIEW AND ANNUAL REPORT OF BHARAT HEAVY ELECTRICALS LTD., NEW DELHI FOR 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): On behalf of Shri A. C. GEORGE, I beg to lay on the table a copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1973-74.

(2) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9671/75]

AUDIT REPORTS ON UNION GOVERNMENT (RAILWAYS) 1973-74, AND UNION GOVERNMENT (CIVIL) REVENUE RECEIPTS, 1972-73, APPROPRIATION ACCOUNTS, RAILWAYS, 1973-74 APARTS I & II, AND BLOCK ACCOUNTS, BALANCE SHEETS, PROFIT AND LOSS ACCOUNTS RAILWAYS, 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy each of the following papers under article 151(1) of the Constitution:—

(i) Report (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1973-74, Union Government (Railways).

(ii) Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1973-73, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Vol. II Direct Taxes.